

The State Government discussed the demands with the representatives of the Municipal workmen's Federation and also with the Municipal Association and a settlement was reached on the 23rd July, 1970. The strike was called off on Government's conceding certain demands in part.

The terms of settlement of the demands are detailed below :—

- (1) Pre-1961 Dearness allowance would be merged with pay from 1st April, 1970. 80% of the amount of Dearness allowance thus merged in pay will continue to be borne by the Government as at present. 80% of any consequential increase in Dearness allowance would also be borne by the State Government. No other consequential liability would be borne by the State Government.
- (2) As regards the remaining demands including the demand for pay revision, they would be taken into consideration when the State Government would finalise their decision on the recommendations of the Pay Commission relating to comparable non-Government employees.
- (3) In the meantime, an *ad-hoc* allowance of Rs. 10/- per month would be given by the municipalities to all their employees including those who might have been appointed after 1-10-1968 provided they were already in municipal service on 1st June, 1970. The allowance would be available from 1st April, 1970 or the date of appointment whichever is later. The *ad-hoc* allowance would be merged in pay as and when pay of municipal employees would be revised.
- (4) The State Government would advance loans to Municipalities to enable them to pay the *ad hoc* allowance of Rs. 10/- per month to their employees as indicated at (3) above. The terms and conditions of such loans would be decided separately.

MALPRACTICES IN HYDRO CARBON LIMITED, TEHRAN

1097. SHRI K. P. SUBRAMANIA MENON :

SHRI ARJUN ARORA :
SHRI NIREN GHOSH :
DR. K. MATHEW KURIAN :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that there were very serious charges of malpractices and

misbehaviour on the part of an officer who was posted as the Resident Representative of Hydro Carbons Ltd., at Tehran;

(b) if so, whether the CBI has conducted an investigation into the charges;

(c) what are the findings of the CBI; and

(d) whether any action has been taken against the officer concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :
(a) There were certain allegations against the Resident Representative of the Hydro Carbons Ltd. at Tehran.

(b) The Central Bureau of Investigation have conducted confidential checks of records and documents regarding the allegations.

(c) It is not in public interest to disclose the preliminary findings at this stage.

(d) The Representative has been recalled.

CATTLE INSURANCE SCHEME

1098. SHRI SURAJ PRASAD :
SHRI BHOLA PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation is considering a proposal to introduce cattle insurance in the country; and

(b) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b) The matter is still under study.

SHORTAGE OF ZELGAN

1099. SHRI GANESHI LAL CHAUDHARY :
SHRI NAWAL KISHORE :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORK, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Zelgan, a material used for making teeth impression is in shortage in the country as the dentists find it difficult to get it easily; and